

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).333/2019

(Arising out of impugned final judgment and order dated 30-01-2018 in SA No. 773/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

VINDHYACHAL CHAUHAN & ORS.

Respondent(s)

(IA No. 150211/2018 - EXEMPTION FROM FILING O.T.
IA No. 123823/2018 - EXEMPTION FROM FILING O.T.
IA No. 22678/2019 - EXEMPTION FROM FILING O.T.
IA No. 150210/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 123822/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 22675/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. P. S. Patwalia, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Anurag Tiwari, Adv.
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. P. I. Jose, AOR
Mr. Prashant Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner-State of Uttar Pradesh seeking adjournment, list the matter on a non-miscellaneous day in last week of July, 2022.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER